

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 309 OF 2017 &
IA NOS. 278 & 309 OF 2018**

Dated: 6th March, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of :

Jala Shakti Ltd.

...Appellant(s)

Vs.

Himachal Pradesh Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Ms. Aanchal Arora

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-1

Ms. Neha Garg for
Mr. Anand K. Ganesan for R-2

ORDER

IA NO. 309 OF 2018

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

IA NO. 278 OF 2018

(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

Appeal No. 309 of 2017

Learned counsel for the appellant states that he will be filing affidavit of service within one week. Learned counsel seeks three weeks more time to file rejoinder. He may take steps to file the same on or before 28.03.2018 after serving copy on the other side.

List the matter on **02.05.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member